

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

29.01.2013

OA No. 52/2013

Mr. C.B. Sharma, Counsel for applicant.

The applicant has filed this OA being aggrieved by the action of the respondents whereby despite representations followed by reminder from time to time his seniority in Group 'B' Gazetted has been kept pending since 2008 till date. The applicant has made his last representation dated 30.10.2012 to Railway Board, New Delhi [Respondent no. 1].

Having heard the learned counsel for the applicant and upon perusal of the documents on record, we direct the Railway Board, New Delhi [Respondent no. 1] to consider and decide the representation of the applicant dated 30.10.2012 (Annexure A/1) expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

K. S. Rathore

(Justice K.S.Rathore)
Member (J)

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